

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 741 of 2018**

**IN THE MATTER OF:**

**Ajay Bhargava**

**...Appellant**

**Vs**

**Faces Cosmetics India Pvt. Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellants: Mr. Sandeep Bajaj and Mr. Devansh Jain,  
Advocates.**

**For Respondents:**

**ORDER**

**20.12.2018:** Mr. Sandeep Bajaj, learned counsel appearing on behalf of the Appellant submits that the Company Petition in which the impugned order was passed has already been withdrawn by the Respondent - Operational Creditor and thereby the appeal has become infructuous.

2. In view of such stand taken by the learned counsel for the Appellant, we dispose of the appeal as infructuous.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

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